

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal (AT) (Insolvency) No. 664 of 2018**

**IN THE MATTER OF:**

**Mr. Abhay Kumar Jain**

**.....Appellant**

**Vs.**

**Narender Kumar & Anr.**

**.....Respondents**

**Present :**

**For Appellant: Ms. Mallika Bhatia with Mr. Anurag Sahay, Advocates**

**Mr. Abhay Jain, Appellant in person**

**For Respondents: Mr. Ashok Kumar Juneja, RP**

**Mr. Mithilesh Kumar Singh, Advocate for RP**

**O R D E R**

**07.03.2019** – Learned Counsel appearing on behalf of the Appellant submits that pursuant to settlement, an application u/s 12A read with Regulation 30A for withdrawal of the application by the applicant was filed before the Adjudicating Authority(NCLT) Special Bench, New Delhi, wherein by order dated 26<sup>th</sup> February, 2019, the application has been accepted and the application filed by the ‘Financial Creditor’ has been withdrawn, thereby the application has become infructuous.

In the circumstances, no further order is required to be passed. The appeal stands disposed of as infructuous. The order dated 26<sup>th</sup> February, 2019 passed by the Adjudicating Authority is kept on record.

[Justice S. J. Mukhopadhaya]  
Chairperson

[Justice A. I. S. Cheema]  
Member (Judicial)

ss/gc